

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P.P. CHAUDHARY): (a) No, Sir. No special provision has been made for the disposal of criminal cases pending against Members of Parliament and Members of Legislative Assemblies.

(b) No special court has been constituted to dispose of such cases in a fixed period of one year.

Status of special mentions

753. PROF. M. V. RAJEEV GOWDA: Will the MINISTER OF PARLIAMENTARY AFFAIRS be pleased to state:

(a) the number of Special Mentions laid in the Rajya Sabha between 7th of July, 2014 and the 12th of April, 2017;

(b) the number of Special Mentions laid in the Rajya Sabha between the 7th July, 2014 and 12th of April, 2017 that have been responded to by the respective Ministries within 30 days; and

(c) the steps being implemented currently to ensure that all special mentions are responded to within 30 days?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): (a) the number of Special Mentions laid / made in the Rajya Sabha between 7th of July, 2014 and the 12th of April, 2017 is 915.

(b) This Ministry does not have any information about Ministries who have responded to the Special Mentions within 30 days as basically Ministries respond to Members directly.

(c) This Ministry periodically circulates instructions for early disposal of the matters in compliance with the stipulated time period *i.e.* 30 days. Besides, Senior Officers of this Ministry take meetings with officers of the various Ministries to impress upon them for strict compliance of the instructions for early disposal of the Special Mentions raised in the Rajya Sabha. Two meetings with officers of various Ministries were held by Joint and 10.02.2017 respectively.